

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF JUSTICE**

LOK SABHA

UNSTARRED QUESTION NO. 5251

**TO BE ANSWERED ON WEDNESDAY, THE 5TH APRIL,
2017**

Quick Dispute Resolution

5251. SHRI PARVESH SAHIB SINGH:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Ministry has made any suggestion to the judiciary for the sake of improving the ease of doing business in India since dispute resolution is a major factor in the same ; and**
- (b) if so, the details regarding the same?**

**ANSWER
MINISTER OF STATE FOR LAW AND JUSTICE AND
ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI P. P. CHAUDHARY)**

(a) & (b) : Ministry of Law and Justice has recently requested Chief Justice of India and Chief Justices of Delhi and Bombay High Courts to provide the necessary leadership for the proper implementation of the existing provisions in the Code of Civil Procedure, 1908 relating to grant of adjournments, adherence to timelines, electronic filing and electronic service of summons in City Courts of Delhi and Mumbai immediately with a view to providing timely and effective “enforcement of contracts” for improving the ease of doing business in India.
